



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

Hearing by Video Conferencing

O.A. No.060/00687/2020

Chandigarh, this the 09th of October, 2020

**HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)**

Neetu, Age 23 years, House No. 2-A Ashiyana Complex
Industrial Area, Phase 1, Panchkula (Group D)

....Applicant

(BY: Mr. Aman Sharma, Advocate)

Versus

1. Union of India through General Manager, N.R. Baroda House, Northern Railways, New Delhi – 110001.
2. D.R.M. Northern Railways Ambala Cantt.- 133001.
3. Sr. D.P.O. Northern Railways Ambala Cantt – 133001.

... .Respondents

O R D E R(Oral)

SANJEEV KAUSHIK, MEMBER (J):

1. At the outset, learned counsel prays that the applicant be permitted to withdraw the O.A. to enable her to avail departmental remedy.
2. Prayer allowed.
3. The O.A. stands disposed of as withdrawn, with the aforesaid liberty.

**(AJANTA DAYALAN)
MEMBER (A)**

**(SANJEEV KAUSHIK)
Member (J)**

Place: Chandigarh
Dated: 09.10.2020

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